

[Translation]

**NON-AVAILABILITY OF MEDICINES TO CGHS BENEFICIARIES**

\*32. **SHRI RAJVEER SINGH**: Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether medicines are not being made available at present to the beneficiaries of the Central Government Health Scheme through Super Bazar;

(b) if so, the reasons there for and

(c) the details of the alternative arrangement(s) made in this regard?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR)**: (a) to (c) Medicines are normally procured from the Medical Stores Organisation and made available to beneficiaries from the dispensaries. Medicines not available in the dispensaries were being indented from the Super Bazar (Connaught Place) prior to 1-4-1991. After 1-4-1991, medicines not available in dispensaries are being procured from private chemists. The change of procedure was effected to avoid hardship to the beneficiaries who had to obtain the medicines from a single outlet of the Super Bazar. Now a number of private chemists have been approved on a zonal basis.

[English]

**IMPLEMENTATION OF THE MANDAL COMMISSION REPORT**

\*33. **SHRI K. P. UNNIKRISHNAN**:

**SHRI INDRAJIT GUPTA**:

Will the Minister of **WELFARE** be pleased to state:

(a) whether the Government propose to adhere to the decision of earlier Government to reserve 27 per cent jobs for the Backward Classes in Union Government Services and Central Public Sector Undertakings;

(b) whether the Government have evolved a clear cut policy for implementation of the recommendations of the Mandal Commission; and

(c) if so, the details thereof?

**THE MINISTER OF WELFARE (SHRI SITARAM KESRI)**: (a) to (c) The Order

dated 13-8-90 issued by the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel & Training) providing for 27% reservation of vacancies in civil posts and services of the Govt. of India in favour of Socially and Educationally Backward Classes, based on the recommendations of the Mandal Commission has been challenged through several Writ Petitions which are now being heard by a Constitution Bench of the Supreme Court. The Supreme Court has directed that no steps for implementation of the Govt. of India's Order aforementioned except the identification of castes to be benefited, shall be taken until the matter is heard. It has further directed that the scope of the order of 13-8-90 shall not be extended without leave of the Court.

The Government is awaiting the decision of the Supreme Court.

**NOISE POLLUTION**

35. **SRIMATI GEETA MUKHERJEE**: Will the Minister of **ENVIRONMENT AND FORESTS** be pleased to state:

(a) whether the major Indian cities are having noise pollution above permissible levels as reported in 'Free Press Journal' dated 16th June 1991;

(b) whether the Government have made any scientific studies to assess the gravity of the problem in the country; if so, the details thereof;

(c) the corrective steps proposed to be taken to control noise pollution in the country with special reference to areas around schools, hospitals and residential areas;

(d) whether it is a fact that the restrictions placed on car honning outside hospitals in Delhi are no longer observed and even sign posts have disappeared; and

(e) if so, the corrective steps proposed to be taken in this regard?

**THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH)**: (a) and (b) Yes, Sir. According to a study conducted by the Central Pollution Control